

(c) Utilisation of funds is generally satisfactory. Specific complaints if any received by the centre regarding misutilisation of funds are immediately referred to concerned State Government for necessary action,

(d) Implementation of Programmes are closely monitored through periodical progress reports, fields inspection by officials at various levels including senior officers of the Central Government under Area Officer's scheme and Meetings of Project Director's of DRDA's and Secretaries in charge of Rural Development in States. The Programmes are also evaluated through concurrent evaluation regularly. The reports on Evaluation Studies are circulated to States for necessary remedial action/for proper implementation of schemes.

**Sewerage facility in Mandawali-Fazalpur in Delhi**

3848 SHRI O.P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Mandawali-Fazalpur in trans-Yamuna area in Delhi an unauthorised but regularised colony;

(b) whether it is also a fact that the sewerage facility is not available to this colony;

(c) if so, by when this facility is likely to be provided;

(d) whether it is also a fact that the Hanuman Road, connecting the colony with the Preet Vihar, is in a dilapidated condition; and

(e) if so, by when the road is likely to be reconstructed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) Delhi Water Supply & Sewage Disposal Undertaking (DWS & SDU) has reported that Mandawali-Fazalpur does not figure in the list of unauthorised/regularised colonies. However, an unauthorised/

regularised colony known as Manda'wali Extension exists in Trans-Yamuna area. The estimates for internal sewer in this colony has been prepared and the residents have been asked to deposit the development charges.

(c) It depends upon the deposit of development charges for sewerage by the beneficiaries as per the policy of DWS & SDU.

(d) Yes, Sir.

(e) The Municipal Corporation of Delhi has reported that the reconstruction of this road will be completed by November, 1996.

**Inclusion of Housing in the Concurrent List**

3849 SHRI JAYANT KUMAR MALHOUTRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Federation of Indian Chambers of Commerce and Industry has urged Government to include housing in the Concurrent List, to enable the State and Central Government to jointly tackle the problem of housing;

(b) whether Government have also been requested to allow the private sector to take part in a big way in housing activity; and

(c) if so, what is the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) In the workshop on "Legal and Procedural Impediments in Housing and Urban Development" organised by the FICCI on 30th July, 1996 in New Delhi a suggestion in this regard was put forward.

(b) and (c) The Workshop also noted that Private Sector could contribute in housing development. The National Housing Policy provides that the private

developers and the organised sector will be encouraged to invest in various forms of housing and land development by access to finance, speedier approval of schemes and other forms of support, removal of constraints to assembly and development of land.

#### **RAEP in Assam**

3850 SHRI KARNENDU BHATTACHARJEE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether Rural Areas Employment Programme is being implemented in Assam; and

(b) if so, what has been its progress in Silchar?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHANDRADEO PRASAD VERMA): (a) Yes, Sir.

(b) Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) and Integrated Rural Development Programme (IRDP) are the major employment generation programmes being implemented by the Centre in Silchar block of Cachar district in Assam. Blockwise progress is not monitored by the Centre.

#### **Committees under the Ministry of Urban Affairs and Employment**

3851 SHRI GOVINDRAO ADIK: Will the PRIME MINISTER be pleased to state:

(a) the names of Committees functioning under the Ministry of Urban Affairs and Employment comprising of M.P.s and non-officials as members; and

(b) the details of their terms of reference?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) (i) National Level Coordination Committee on Building Centres.

(ii) National Level Monitoring Committee on Urban Basic Services for the poor.

(iii) Inter-Ministerial Convergence Forum (IMCF) under Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP).

(iv) Rajghat Samadhi Committee.

(v) Hindi Advisory Committee.

(vi) Scientific Advisory Committee of the Ministry.

(b) Terms of reference of these Committees are given in the enclosed statement.

#### **Statement**

I. NATIONAL LEVEL COORDINATION COMMITTEE ON BUILDING CENTRES.

#### **TERMS OF REFERENCE**

The Committee will review the entire gamut of decentralised technology transfer, dissemination and skill upgradation, convey appropriate instruction/advice to State Governments, BMTPC, HUDCO and other concerned agencies in Public and Private Sector.

II. NATIONAL LEVEL MONITORING COMMITTEE ON URBAN BASIC SERVICES FOR THE POOR (UBSP)

#### **TERMS OF REFERENCE**

(a) To review the status of the implementation of the scheme in the various States/UTs from time to time.

(b) To strengthen the participation of Urban Local Bodies in the implementation of the Poverty Alleviation Programmes especially in view of the 74th Constitutional Amendment Act.